

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 212 of 2013 in Appeal No.107 of 2013
IA No. 212 of 2013 in Appeal No. 125 of 2013
IA No. 212 of 2013 in Appeal No. 126 of 2013
IA No. 212 of 2013 in Appeal No. 123 of 2013
IA No. 212 of 2013 in Appeal No. 124 of 2013

Dated : 3rd July, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

IA No. 212 of 2013 in Appeal No.107 of 2013

The Tata Power Co. Ltd. Appellant(s)
Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee
Ms. Purna Priyadarshni
Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1
Mr.J.J. Bhatt, Sr. Adv.
Mr. Hasan Murtaza for R.2

IA No. 212 of 2013 in Appeal No.125 of 2013

Indian Hotel & Restaurant Association & Anr. Appellant(s)
Versus

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Ms. Purna Priyadarshni for Tata Power
Mr. Buddy A. Ranganadhan for R.1
Mr.J.J. Bhatt, Sr. Adv.
Mr. Hasan Murtaza for R.2

IA No. 212 of 2013 in Appeal No.126 of 2013

Bharti Airtel Ltd. **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
 Ms. Swapna Seshadri
 Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1
 Mr.J.J. Bhatt, Sr. Adv.
 Mr. Hasan Murtaza for R.2

IA No. 212 of 2013 in Appeal No.123 of 2013

Shopping Centres Association of India (SCAI) Ltd. **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shikhil Suri
 Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1
 Mr.J.J. Bhatt, Sr. Adv.
 Mr. Hasan Murtaza for R.2

IA No. 212 of 2013 in Appeal No.124 of 2013

Retailers Association of India **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Shikhil Suri
 Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1
 Mr.J.J. Bhatt, Sr. Adv.
 Mr. Hasan Murtaza for R.2

ORDER

I.A. No. 212 of 2013
Appl. for clarification)

This is an Application seeking for clarification of the interim order passed by this Tribunal on 21.06.2013.

We have heard the learned counsel for the parties.

It is made clear that the interim Order dated 21.06.2013 pending Appeals passed by this Tribunal, will not stand in the way of the State Commission in releasing the final Order in the MYT Proceedings in Case No. 9 of 2013, which was reserved on 06.04.2013 by the State Commission after hearing all the parties concerned, with reference to all the issues including the cross subsidy surcharge raised in the said proceedings.

With the above observations, the I.A. 212 of 2013 is disposed of.

(Rakesh Nath)
Technical Member

Ts/pg

(Justice M. Karpaga Vinayagam)
Chairperson